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समर्थन चक्रे

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Separate paging is given to this Part in order that it
may be filed as a Separate Compilation.

PART - V

Bills introduced in the Gujarat Legislative Assembly.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 26th February, 2004 is hereby published for general information.

S. S. PARMAR,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 3 OF 2004.

(First published, after having received the assent of the Governor in the "*Gujarat Government Gazette*", on the 27th February, 2004).

AN ACT

to repeal the Bombay Betting Tax Act, 1925
in its application to the State of Gujarat.

It is hereby enacted in the Fifty-fifth Year of the Republic of India as follows :-

1. This Act may be called the Bombay Betting Tax (Gujarat Repeal) Act, 2004. Short title.
2. (1) The Bombay Betting Tax Act, 1925 in its application to the State of Gujarat is hereby repealed. Repeal and savings.
- (2) Notwithstanding such repeal, the provisions of section 7 of the Bombay General Clauses Act, 1904 shall apply in relation to the repeal of the Bombay Betting Tax Act, 1925 as if the Act had been an enactment within the meaning of the said section 7. Bom. I of 1904.
Bom. VI of 1925.